

**The Belagavi District Judiciary is holding Mega Lok - Adalat
on 30/09/2021 in the Entire District.**

The following types of cases (pre-Litigation and pending) will be taken up for settlement in the Mega Lok- Adalat to be held on 30/09/2021.

Pre- Litigation

1. NI Act cases under Section 138
2. Money Recovery cases
3. Labour disputes cases
4. Electricity and Water Bills (excluding non-compoundable)
5. Maintenance cases
6. Other (Criminal Compoundable, Matrimonial and other Civil disputes)

Pending in the Courts

- i.** Criminal Compoundable Offences;
- ii.** NI Act cases under Section 138
- iii.** Bank matters;
- iv.** Money Recovery cases;
- v.** MACT Cases;
- vi.** Labour disputes cases;
- vii.** Electricity and Water Bills cases (excluding non- compoundable)
- viii.** MMRD Act;
- ix.** Matrimonial disputes (except divorce);
- x.** Land Acquisition cases
- xi.** Service matters relating to pay and allowances and retrial benefits;
- xii.** Revenue cases (pending in District Courts and High Courts only);
- xiii.** Other civil cases (rent, easementary rights, injunction suits, specific performance suits, Execution petition, Partition suits) etc.,
- xiv.** Other criminal cases

For more details please contact

Member Secretary District Legal Services Authority Belagavi

OR

Helpline Phone No: 08312423216

And

Taluka Legal Services Committees.

NOTE : For convenience of Public Litigants everyday Courts will hold Pre-conciliation between 4 to 5.30 pm. Please make use of this opportunity.

**Scan to connect DLSA Belagavi for
Lokadalat Information**



<https://meet.jit.si/dlsabgv>

**Time :3.30 pm to 4.00 pm
On all working days**